

Norms Committee Minutes of the Meeting No 07-/AM 22-23 dated 17.08.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 07-/AM 22-23 dated 17.08.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/August/ 2022-23/ 07-/AM 22-23 dated 17.08.2022

Case No. M- 221 NC No. 07/22-23 Date : 17.08.2022	M/s. Vidhi Speciality Food Ingredient Limited HQ F.No. 01/83/50/753/ AM19 RLA F.No. 03/95/040/00881/AM91 Lic. No. 0310825270 dated 28.11.2018	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the give Molar requirement of Soda Ash with Technical Justification. D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 222 NC No. 07/22-23 Date : 17.08.2022	M/s. Vidhi Speciality Food Ingredient Limited HQ F.No. 01/83/50/604/ AM19 RLA F.No. 03/95/040/0475/AM19 Lic. No. 0310823156 dated 20.08.2018	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the give Molar requirement of Soda Ash with Technical Justification. D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 223 NC No. 07/22-23 Date : 17.08.2022	M/s. Vidhi Speciality Food Ingredient Limited HQ F.No. 01/83/50/604/ AM19 RLA F.No. 03/95/040/0624/AM19 Lic. No. 0310824114 dated 01.10.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for enhanced in Description import item, which was ratified in the meeting no. 07/83 dated 13.11.2019. The Committee decided to amend/enhance the import items (Qty) are as per SIN A-957 as under:-.		

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Export Item : Sunset Yellow
Quantity : 1.0 Kg

Import Item	Revised Norms
Beta Naphthol	0.527 Kgs
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee	

Case No. M- 224 NC No. 07/22-23 Date : 17.08.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratory RLA F.No. 03AX04001673/AM22 Lic. No. 0311012516 dated 10.03.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 18/83 dated 07.04.2022. The Committee decided to amend the Description of Export & Import item as under:-.

Export Item : Nittophase HL Me-A (N-Bz) (Powder)

Quantity : 105 Kg

S.No	From (Import)	To (Import)
1	Nittophase HL Solid Support (CrossLinked Polystyrene Resin Base) Polymer Bend	Nittophase HL Solid Support Powder
c2	DMT-2-O-Me-A(Bz)-3-O-Succinate, TEA Salt Or 5-O-DMT 2-O-Methyl-Adenosine (N-Bz) Succinate TEA Salt powder (Loading Mol).	DMT-2-O-Me-A(Bz)-3-O-Succinate, TEA Salt Or 5-O-DMT 2-O-Methyl-Adenosine (N-Bz) Succinate TEA Salt OR N6 Bz-O-Me-O-Succinate - DMT-A TEA salt Powder
3	O-(benzotriazole-1-Yl0-N.N.N.N. tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder	O-(benzotriazole-1-Yl0-N.N.N.N. tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder
4	N-methylimidazole (NMI)1- methylimidazole	N-methylimidazole (NMI)1-methylimidazole Min.99%

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 225 NC No. 07/22-23 Date : 17.08.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratory RLA F.No. 05/AA/040/36825//AM21 Lic. No. 0311011298 dated 10.02.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 12/NC/4/MEET/Mar/202122 dated 23.04.2022. The Committee decided to amend the Description of Correction in import 2nd item as under:-.

From	To
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DMT -2-O-Me-A (Bz)-3-O-Succinate, TEA salt OR 5-O-DMT 2 -O-Methyl-Adenosine (N-Bz) Succinate Tea Salt Powder (Loading Mol.)	DMT -2-O-Me-A (Bz)-3-O-Succinate, TEA salt OR 5-O-DMT 2 -O-Methyl- Adenosine (N-Bz) Succinate Tea Salt OR N6 -Bz-2-O-Me-3'-O-Succinate -DMT-A, TEA Salt Powder.
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All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 226 NC No. 07/22-23 Date : 17.08.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810146863 dated 27.12.2019	Status Case: Approved
Decision: The committee considered the case as per agenda and as per the discussion held in Norms Commtee, it has been decided to amend the file No as under .		
From	To	
08/24/40/00370/AM 20	08/24/040/00308/AM20	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 227 NC No. 07/22-23 Date : 17.08.2022	M/s Loxim Industries Limited R.A.F.No. 08/24/040/00063/AM18 Advance License No. 0810140566 dated 28.06.2017	Status Case: <u>Approved</u>	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Direct Brown SBR Liquid/Colorant LIL LQ/Colorant LIL PEG LQ	1.0 Kg	Meta Phenylene Diamine Raw Material	0.106 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 228 NC No. 07/22-23 Date : 17.08.2022	M/s Galaxy Surfactant Ltd., Mumbai R.A.F.No. 03/94/040/00299/AM21 Advance License No. 0310838495 dated 28.09.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the Production /Consumption data for the year (2019-20)duly certified by GST Authorities. D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 229 NC No. 07/22-23 Date : 17.08.2022	M/s Galaxy Surfactant Ltd., Mumbai R.A.F.No. 03/94/040/00384/AM19 Advance License No. 0310823267 dated 24.-8.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the Production /Consumption data for the year (2018-19) duly certified by GST Authorities.		

D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 230 NC No. 07/22-23 Date : 17.08.2022	M/s Galaxy Surfactant Ltd., Mumbai R.A.F.No. 03/94/040/00727/AM20 Advance License No. 0310833845 dated 02.01.2020	Status Case: <i>Defered</i>	
Decision: The Committee considered the case as per Agenda and decided to call for the Production /Consumption data for the year (2019-20) duly certified by GST Authorities. D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.			
Case No. M- 231 NC No. 07/22-23 Date : 17.08.2022	M/s Vishnu Chemical Ltd., Hyderabad R.A.F.No. 09/24/040/00385/AM18 Advance License No. 0910065659 dated 10.11.2017	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity recommended
Chrome Oxide Green (Minimum Cr2O3,99.15%)	1 MT	Chrome Ore (Cr2O3 content 43.44%)	2.38 MT
		Soda Ash	2.225 MT
		Ammonium Sulphate	0.86 MT
		Wood Cuts for Pallets	Net to Net
		Nails for Pallets	Not allowed in packing Materials
		Jumbo Bags of relevant size	Net to Net
		Kraft Paper Bags	As per packing Policy
		Petroleum Coke	Not Allowed
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 232 NC No. 07/22-23 Date : 17.08.2022	M/s Vishnu Chemical Ltd., Hyderabad R.A.F.No. 09/24/040/00335/AM19 Advance License No. 0910066779 dated 26.10.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity recommended
Chrome Oxide Green (Minimum Cr2O3,99.15%)	1 MT	Chrome Ore (Cr2O3 content 43.44%)	2.38 MT
		Soda Ash	2.225 MT
		Ammonium Sulphate	0.86 MT
		Wood Cuts for Pallets	Net to Net
		Nails for Pallets	Not allowed in packing Materials
		Jumbo Bags of relevant size	Net to Net
		Kraft Paper Bags Petroleum Coke	As per packing Policy
		Petroleum Coke	Not Allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 233 NC No. 07/22-23 Date : 17.08.2022	M/s UPL Limited, Mumbai R.A.F.No. 03/95/040/00155/Am17 Advance License No. 0310806207 dated 13.07.2016	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import as under for ratification purpose :- Export Item : Metribuzin 75% DF/WP/WDG Quantity :		
Import Item	Revised Norms	
1,2,4-Triazinone (94% Min. Kg/MT)	0.856 Kg/Kg	
Note : For regularization & closure only. No fresh license will be issued based on above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 234 NC No. 07/22-23 Date : 17.08.2022	M/s UPL Limited, Mumbai R.A.F.No. 03/95/040/01111/AM18 Advance License No. 0310820445 dated 12.04.2018	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and found No Justification for enhancement of Norms ratified earlier as per comparative data from the industry. Therefore, the case is rejected.		

Case No. M- 235 NC No. 07/22-23 Date : 17.08.2022	M/s UPL Limited, Mumbai R.A.F.No. 03/95/040/00925/AM20 Advance License No. 0310836039 dated 30.04.2020	StatusCase Rejected
Decision: The Committee considered the case as per Agenda and found No Justification for enhancement of Norms ratified earlier as per comparative data from the industry. Therefore, the case is rejected.		

Case No. M- 236 NC No. 07/22-23 Date : 17.08.2022	M/s Agrow Allied Ventures Pvt Ltd., ,Haryana R.A.F.No. 05/23/040/00282/AM20 Advance License No. 0510412163 dated 17.10.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
MCPA (DMA SALT)315g/1+2,4-D (DMA SALT)360 g/1	1.0 Litre	MCPA (95% w/w) (4-Chloro-2-methyl Phenoxy acetic acid)	0.263 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 237 NC No. 07/22-23 Date : 17.08.2022	M/s Agrow Allied Ventures Pvt Ltd., ,Haryana R.A.F.No. 05/23/040/00474/AM19 Advance License No. 0510409450 dated 24.01.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
MCPA (DMA SALT)315g/l+,4-D(DMA SALT)360g/l	1.0 Litre	MCPA (95% w/w) (4-Chloro- 2-methyl Phenoxy acetic acid)	0.263 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 238 NC No. 07/22-23 Date : 17.08.2022	M/s. Callisons Flavours (India) Pvt Ltd., RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Specification for each of export item and net content of each import item. 2. Provide details for IP rich cut 20 and 60.		
D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 239 NC No. 07/22-23 Date : 17.08.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00332/AM15 Lic. No. 0510396332 dated 13.11.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
(i) Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX –B61.		
D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 240 NC No. 07/22-23 Date : 17.08.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		

Application/uses of Export item.

2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation.

3. Theoretical and actual yield with justification for low yield.

4. Difference in export items KINOX-B15 and KINOX -B61.

D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 241 NC No. 07/22-23 Date : 17.08.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX -B61. D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 242 NC No. 07/22-23 Date : 17.08.2022	M/s. Bhagirradha Chemical & Industries Limited. RLA F.No. 09/24/040/00043/AM19 Lic. No. 0910066211 dated 09.05.2018	Status Case: Reject
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that there is no enhancement possible in this case. Hence, the Committee decided to reject the case.		

Case No. M- 243 NC No. 07/22-23 Date : 17.08.2022	M/s. Fruzyme Biotech India Pvt Ltd., RLA F.No. 32/24/040/00108/AM20 Lic. No. 3210079386 dated 03.02.2020	Status Case: Approved	
Decision: Decision: The committee considered the case as per agenda and decided to the firm hasnow given testing report of imported Crude Papain which shows average activity of 292.8 TU/mg. Earlier norms are based on 40% Purity. Accordingly, in line with average activity, the norms may be revised as under :-			
Export Item	Quantity	Import Item	Quantity
Papain Refine Powder	1.0 Kg	Crude Papain (Average	2.90 Kg

	Activity 300 TU/mg+-10%)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 244 NC No. 07/22-23 Date : 17.08.2022	M/s. Fruzyme Biotech India Pvt Ltd., RLA F.No. 32AX04000069/AM22 Lic. No. 321102316 dated 12.01.2022	Status Case: Approved	
Decision: Decision: The committee considered the case as per agenda and decided to the firm has now given testing report of imported Crude Papain which shows average activity of 292.8 TU/mg.. Earlier norms are based on 40% Purity. Accordingly, in line with average activity, the norms may be revised as under :-			
Export Item	Quantity	Import Item	Quantity
Papain Refine Powder	1.0 Kg	Crude Papain (Average Activity 300 TU/mg+-10%)	2.90 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 245 NC No. 07/22-23 Date : 17.08.2022	M/s Galaxy Surfactant Ltd., Mumbai R.A.F.No. 03/94/040/00727/AM20 Advance License No. 0310838608/ dated 01.10.2020	Status Case: Approved						
Decision: The Committee considered the case as per agenda and the request of the firm for amendment/enhance in Description import item, which was ratified in the meeting no. 66/NC4/MEET/Apr/202223/2 dated 12.05.2022. The Committee decided to amend/enhance the quantity of Import as under for ratification purpose :-								
<table><tr><td>From</td><td>To</td></tr><tr><td>Lauryl Alcohol ((C12-14)/Fatty Alcohol (12-14)/LaURYL Myristyl Alcohol</td><td>Lauryl Alcohol ((C12-14)/Fatty Alcohol (C12-14)/Lauryl Myristyl Alcohol</td></tr><tr><td>Not allowed (as not shown in Process)</td><td>0.002 Kg/Kg</td></tr></table>			From	To	Lauryl Alcohol ((C12-14)/Fatty Alcohol (12-14)/LaURYL Myristyl Alcohol	Lauryl Alcohol ((C12-14)/Fatty Alcohol (C12-14)/Lauryl Myristyl Alcohol	Not allowed (as not shown in Process)	0.002 Kg/Kg
From	To							
Lauryl Alcohol ((C12-14)/Fatty Alcohol (12-14)/LaURYL Myristyl Alcohol	Lauryl Alcohol ((C12-14)/Fatty Alcohol (C12-14)/Lauryl Myristyl Alcohol							
Not allowed (as not shown in Process)	0.002 Kg/Kg							
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee								

Case No. M- 246 NC No. 07/22-23 Date : 17.08.2022	M/s Meghmani Industries Ltd., R.A.F.No. 08/24/040/00208/AM16 Advance License No. 0810136185 dated 06.10.2015	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Metribuzin Technical	1.0 Kg	1,2,4-Triazinone	1.00 Kg
		Di Methyl Sulphate	0.33 Kg
		Sodium Carbonate	0.55 Kg
		Sulphuric Acid	Not importable item
		Sodium Hydroxide 48%	0.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm			



Committee.

Case No. M- 247 NC No. 07/22-23 Date : 17.08.2022	M/s Agrow Allied Ventures Pvt Ltd., ,Haryana R.A.F.No. 05/23/040/00420/AM20 Advance License No. 0510413511 dated 03.02.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
MCPA (DMA SALT)315g/1+2,4-D (DMA SALT)360 g/1	1.0 Litre	MCPA (95% w/w) (4-Chloro-2-methyl Phenoxy acetic acid)	0.263 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 248 NC No. 07/22-23 Date : 17.08.2022	M/s Agrow Allied Ventures Pvt Ltd., ,Haryana R.A.F.No. 05/23/040/00440/AM20 Advance License No. 0510413594 dated 12.02.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :- Export Item : Atrazin 80% WP - 1.0Kg		
Import Item	Revised Norms	
Atrazin Technical 97%	0.829 Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 249 NC No. 07/22-23 Date : 17.08.2022	M/s Brakewel Automotive Components (I) Pvt Ltd., Advance License No. 0511005977 dated 08.11.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment/enhance in Description export item, which was ratified in the meeting no. 143/NC4/MEET/May/202223/03 dated 31.05.2022. The Committee decided to amend/enhance the export & Import item as under for ratification purpose :-		
From	To	
"Clutch Facings (Auto Parts)	Brake Linings (Auto Parts) (containing minimum 77% glass rovings/Fibre/Chopped Strand)	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		



Case No. M- 250 NC No. 07/22-23 Date : 17.08.2022	M/s Rasino Herbs Pvt Ltd.,Mumbai RA F.No. 03AA040108972 /AM22 Advance License No. 0311007719 dated 14.10.2021	Status Case: Approved				
Decision: The Committee considered the case as per agenda and the request of the firm for amendment/enhance in Description export item, which was ratified in the meeting no. /NC4/MEET/Mar/202122/18 dated 07.04.2022. The Committee decided to amend/enhance the export & Import item as under for ratification purpose :-						
<table><tr><th>From</th><th>To</th></tr><tr><td>"POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY (POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY)</td><td>POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY</td></tr></table>		From	To	"POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY (POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY)	POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY	
From	To					
"POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY (POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY)	POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 PERCENT PURITY					
.All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee						

Case No. M- 251 NC No. 07/22-23 Date : 17.08.2022	M/s SKC Chemie Private Limited, Mumbai RA F.No. 03AA04056296/AM22 Advance License No. 0311005831 dated 03.08.2021	Status Case: <i>Approved</i>						
Decision: The Committee considered the case as per agenda and the request of the firm for amendment/enhance in Description Import item, which was ratified in the meeting no. /NC4/MEET/Mar/202122/18 dated 07.04.2022. The Committee decided to amend/enhance the Import item as under for ratification purpose :-								
<table><tr><td><i>From</i></td><td><i>To</i></td></tr><tr><td>PHOSPHORIC ACID (85% Purity)</td><td>PHOSPHORIC ACID (85% Pure)</td></tr><tr><td>POTASSIUM HYDROXIDE (90%) + /-2 % Purity</td><td>POTASSIUM HYDROXIDE (90%) + /-2 %)</td></tr></table>			<i>From</i>	<i>To</i>	PHOSPHORIC ACID (85% Purity)	PHOSPHORIC ACID (85% Pure)	POTASSIUM HYDROXIDE (90%) + /-2 % Purity	POTASSIUM HYDROXIDE (90%) + /-2 %)
<i>From</i>	<i>To</i>							
PHOSPHORIC ACID (85% Purity)	PHOSPHORIC ACID (85% Pure)							
POTASSIUM HYDROXIDE (90%) + /-2 % Purity	POTASSIUM HYDROXIDE (90%) + /-2 %)							
<i>.All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.</i>								

Case No. M- 252 NC No. 07/22-23 Date : 17.08.2022	M/s SKC Chemie Private Limited, Mumbai RA F.No. 03AA04056296/AM22 Advance License No. 0311003272 dated 22.04.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment/enhance in Description Import item, which was ratified in the meeting no. /NC4/MEET/Mar/202122/18 dated 07.04.2022. The Committee decided to amend/enhance the Import item as under for ratification purpose :-		



From	To
PHOSPHORIC ACID (85% Purity)	PHOSPHORIC ACID (85% Pure)
POTASSIUM HYDROXIDE (90%) + /-2 % Purity	POTASSIUM HYDROXIDE (90%) + /-2 %

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 253 NC No. 07/22-23 Date : 17.08.2022	M/s. Unitop Chemical Pvt Ltd., Mumbai RLA F.No. 03/95/040/00022/AM21 Lic. No. 0310828241 dated 09. 04.2019	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the Blend Ratio of Export item No. 9 with its base compound. D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 254 NC No. 07/22-23 Date : 17.08.2022	M/s. Evonik Catalysts India Pvt Ltd., Thane, RLA F.No. 03/94/040/01104/AM20 Lic. No. 0310836106 dated 05.05.2020	Status Case: Reject
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided not to amend the import item. Status Quo to be maintained.		

Date:22.08.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer

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